

[Sh. Moreshwar Save]

playing one or the other trick. This Bill should be passed without any delay whatsoever the term "Ashubhasya Kalharanam" should not be applicable here and therefore, there is no need to refer this labour welfare Bill to a Select Committee. With these words, I conclude.

[English]

SHRI P.R. KUMARAMANGALAM (Salem): Mr. Deputy Speaker, Sir, the Bill in itself is a very welcome Bill to say the least. It has been a long-awaited one because we have seen in the recent past many major industrial accidents which have caused deaths and horror to a very great extent. Of course, one of the most popular, well-known and famous accidents that took place was the Bhopal Gas Tragedy. In that tragedy we had seen not hundreds or thousands but hundreds of thousands of people who have been very badly limited in the help there were disabilities wide-ranging many a death and on top of it as if to and insult to injury it has taken many years even for the Government to legislate and for moving, on behalf of the victims, to court to settle the matter. Even today, the matter has been re-opened and pending in litigation before the Supreme Court.

It is clear that Public Liability Insurance Bill is not only welcome but also a very needed law and legislation. I would like to congratulate the hon. Minister for having brought it forward. But at the same time, I would only like the Minister to look into a few points.

15.29 hrs.

[DR. THAMBI DURAI *in the Chair*]

MR. CHAIRMAN: Mr. Kumaramangalam, you can continue next time. Now, we are taking Private Members' Business.

15.30 hrs.

COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTION

Eleventh Report

[English]

SHRIK. PRADHANI (Nowrangpur): Sir, I beg to move that this HoUse do agree with the Eleventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th January, 1991.

MR. CHAIRMAN: The question is:

"That this House do agree with the Eleventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th January, 1991."

*The motion was adopted*

15.31 hrs.

RESOLUTION *RE.* MEASURES TO  
PROTECT THE INTERESTS OF  
FARMERS

[English]

MR. CHAIRMAN: We shall take up further discussion on the Resolution moved by Shri Dileep Singh Bhuria on the 17th August, 1990.

SHRI INDRAJIT GUPTA (Midnapore): Mr. Chairman, I think the discussion on this Shri Bhuria's Resolution has already taken more than two hours and some further time has also been allotted. I would only request that this discussion should be concluded today leaving sufficient time for the next Resolution to be moved at least so that it does not lapse. I have spoken to Shri Bhuria and he is quite agree to cooperate. And then Minister has to reply. I hope, you will oblige.